



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE.469/2016/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 09.06.2022.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Smt.B.M.Ashwini, the then Commissioner, City Municipal Council, Ranebennur, Haveri District and (2) Sri Patil, the then Assistant Executive Engineer, City Municipal Council, Ranebennur, Haveri District - reg.

Ref:- Government Order No.UDD 104 DMK 2016 dt.06.10.2016.

2) Nomination order No. UPLOK-1/DE.469/2016 dated 14.10.2016 of Hon'ble Upalokayukta, State of Karnataka.

3) Inquiry report dated 08.06.2022 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 06.10.2016 initiated the disciplinary proceedings against (1) Smt.B.M.Ashwini, the then Commissioner, City Municipal Council, Ranebennur, Haveri District and (2) Sri Patil, the then Assistant Executive Engineer, City Municipal Council, Ranebennur, Haveri District,

[hereinafter referred to as Delinquent Government Officials, for short as 'DGOs 1 and 2' respectively ] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-1/DE.469/2016 dated 14.10.2016 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them.
3. The DGOs were tried for the charge of not taking action against encroachment of road by constructing house and stair case, made by one Hanumanthappa Kumkumagara, in spite of filing several complaints and thereby committing misconduct.
4. The Inquiry Officer (Additional Registrar of Enquiries- 8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*not proved*' the above charge against the DGO 1 Smt.B.M.Ashwini, the then

Commissioner, and (2) Sri Patil, the then Assistant Executive Engineer, City Municipal Council, Ranebennur, Haveri District.

5. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO 1 Smt.B.M.Ashwini, the then Commissioner, and DGO 2 Sri Patil, the then Assistant Executive Engineer, City Municipal Council, Ranebennur, Haveri District, of the charges leveled against them.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

*B.S. Patil - 9/16/22*  
(JUSTICE B.S.PATIL)  
Upalokayukta-1,  
State of Karnataka.



**KARNATAKA LOKAYUKTA**

No: UPLOK-1/DE/469/2016/ARE-8

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Dated: 08/06/2022

**ENQUIRY REPORT**

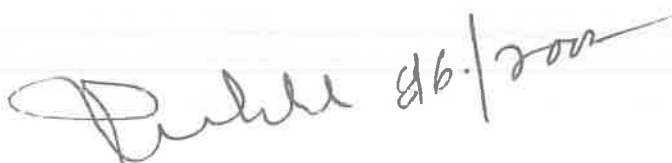
**Present :** Rajashekar.V.Patil  
Addl. Registrar of Enquiries-8,  
Karnataka Lokayukta,  
Bengaluru.

**Sub:-**The departmental enquiry against (1) Smt. B. M. Ashwini, the then Commissioner, CMC, Ranebennur and (2) Sri Patil, the then Assistant Executive Engineer, City Municipal Council, Ranebennur - reg.

**Ref:-**1.Government Order ನಆಇ 104 ಡಿಎಂಕೆ 2016, ಬೆಂಗಳೂರು  
dated 06/10/2016.  
2.Nomination Order No.UPLOK-1/DE-469/2016/  
ARE-8, Bengaluru, Dated: 14/10/2016.

\*\*\*\*\*

Present Departmental Enquiry is initiated on the basis of the complaint lodged by one Sri Kotreshappa Mylarappa Boosappanavar, Ranebennur Taluk, Haveri District (herein after referred as 'Complainant') against (1) Smt. B.M.Ashwini, the then Commissioner, CMC, Ranebennur and (2) Sri Patil, the then Assistant Executive Engineer, City Municipal Council, Ranebennur, (herein after referred to as

 08/06/2022

the Delinquent Government Official in short 'DGO-1 and 2') respectively, alleging dereliction of duty.

2. Brief facts of the case :-

A complaint was lodged by one Sri Kotreshappa Mylarappa Boosappanavar, Ranebennur Taluk, Haveri District before this institution alleging that, his neighbouring house owner Sri Hanumanthappa Kumkumgara had encroached upon the public road at Uppara oni of Ranebennur and that he had requested the DGOs to take action in this regard; though the local CMC Officers visited the place of encroachment, no action was taken.

3. After securing comments, rejoinder and investigation report from the Dy.S.P., Karnataka Lokayukta, Haveri and assessing all these records, as a prima-facie case was made out, a report u/s 12(3) of Karnataka Lokayukta Act, 1984 was sent to government recommending to initiate disciplinary proceedings against the DGOs. Accordingly, the government has entrusted enquiry to Hon'ble Upalokayukta vide Government Order cited at reference No.1. In turn, the Hon'ble Upalokayukta-2 vide Order cited at reference No.2 nominated Additional Registrar Enquiries-8 to frame Articles of Charge and to conduct departmental enquiry against the aforesaid DGO-1 and 2.

*[Handwritten signature]*

4. On the basis of the nomination, Article of Charge with statement of imputations was prepared under Rule 11(3) of the KCS (CCA) Rules and was sent to the DGO-1 and 2, which is as follows;

ಅನುಬಂಧ-1  
ದೋಷಾರೋಪಣೆ-1

ಶ್ರೀಮತಿ. ಬಿ.ಎಂ. ಅಶ್ವಿನಿ, ಹಿಂದಿನ ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ರಾಣಿಬೆನ್ನೂರು ಮತ್ತು ಶ್ರೀ.ಪಾಟೀಲ್, ಹಿಂದಿನ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ನಗರಸಭೆ, ರಾಣಿಬೆನ್ನೂರು - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು 1 ಮತ್ತು 2 ಆದ ನೀವು, ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ಮತ್ತು ಇತರರು ನಗರಸಭೆಯ ರಸ್ತೆಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿ, ಮನೆ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ಕಟ್ಟಿರುವ ಸಂಬಂಧವಾಗಿ ದೂರುದಾರರು ನಿಮಗೆ ದೂರನ್ನು ಹಲವಾರು ಬಾರಿ ನೀಡಿದ್ದರೂ ಸಹ ಆ ರೀತಿ ರಸ್ತೆ ಒತ್ತುವರಿದಾರರ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯತೋಪವೆಸಗಿರುತ್ತೀರಿ. ಆದಕಾರಣ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(1)ರ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2  
ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

ಹಾವೇರಿ ಜಿಲ್ಲೆ ರಾಣಿಬೆನ್ನೂರು ಗಂದಿಗಳ್ಳಿ ಉಪ್ಪಾರ ನಿವಾಸಿಯಾದ ಓಣಿಯ ನಿವಾಸಿಯಾದ ಶ್ರೀ.ಕೊಟ್ಟೇಶಪ್ಪ ಬಿನ್ ಮಲ್ಲಾರಪ್ಪ ಬೂಸಪ್ಪನವರು (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಹಾವೇರಿ ಜಿಲ್ಲೆ ರಾಣಿಬೆನ್ನೂರು ತಾಲ್ಲೂಕ್ ನಗರಸಭೆಯ 1)ಪೌರಾಯುಕ್ತರಾದ ಶ್ರೀಮತಿ.ಬಿ.ಎಂ.ಅಶ್ವಿನಿ ಮತ್ತು ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರಾದ ಶ್ರೀ.ಪಾಟೀಲ್ ರವರ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ತೋಪದ ಬಗ್ಗೆ

  
SLP.

ನೀಡಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ, 1984ರ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ಕೈಗೊಂಡಿದ್ದಿದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ:- ರಸ್ತೆ ಒತ್ತುವರಿ ತೆರವು ಮತ್ತು ಕಾಮಗಾರಿಗಳ ಮೇಲಿನ ವಿಷಯದಲ್ಲಿ 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ದೂರನ್ನು ಕೊಟ್ಟರೂ ಸಹ ಅವರು ಯಾವುದೇ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಂಡಿಲ್ಲ. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶದಿಂದ ಪರಿಶೀಲನೆ ಮಾಡಿ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಳ್ಳುವಂತೆ 2 ಬಾರಿ ಆದೇಶ ಮಾಡಿದರೂ ಸಹ ಪೌರಾಯುಕ್ತರು ಮತ್ತು ಅಭಿಯಂತರರು ಯಾವುದೇ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕರು ತಕ್ಷಣ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಳ್ಳುವಂತೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಪತ್ರ ಬರೆದಾಗ ಸ್ಯಾನಿಟರಿ ನಿರೀಕ್ಷಕರು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಲು ಬಂದಾಗ ತನಗೆ ಮಾನಸಿಕವಾಗಿ ಮನ ನೋಯುವಂತೆ ಮಾತಾಡಿ ಘೋಷೋಗಳನ್ನು ತೆಗೆದುಕೊಂಡು ಹೋದ ನಂತರ 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಒತ್ತುವರಿದಾರರಿಗೆ ಅನುಕೂಲವಾಗುವ ರೀತಿಯಲ್ಲಿ ಅವರಿಂದ ಲಂಚ ಪಡೆದುಕೊಂಡು ನಗರಸಭೆಯ ಜಾಗವನ್ನು ಅತಿಕ್ರಮಣ ಆಗಿಲ್ಲವೆಂಬುದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮತ್ತು ದಾಖಲಾತಿಗಳಿಂದ ಕಂಡು ಬಂದಿರುತ್ತದೆಂದು ಒಂದು ಹಿಂಬರಹವನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು ದಿ:19/02/2014ರಂದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದ್ದು, ಸಿಟಿಎಸ್ ಮ್ಯಾಪನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ತಪ್ಪಿತಸ್ಥ ಅಧಿಕಾರಿಗಳ ವಿರುದ್ಧ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ. 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು 2009-10 ಮತ್ತು 2010-11ನೇ ಸಾಲಿನಲ್ಲಿ ರಾಣಬೆನ್ನೂರು ನಗರಸಭೆಯ 13ನೇ ವಾರ್ಡಿನ ಕಾಮಗಾರಿಗಾಗಿ ಟೆಂಡರ್ ಕರೆದಿದ್ದು, ರಸ್ತೆಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿ, ನಡು ರಸ್ತೆಯಲ್ಲಿ ಕಾಲುವೆಯನ್ನು ಮಾಡಿದ್ದು, ಇನ್ನೂ ಅರ್ಧ ಕಾಲುವೆಯನ್ನು ಮಾಡದೆಯೇ ಬಿಲ್ಲನ್ನು ಪಾಸ್ ಮಾಡಿರುತ್ತಾರೆ. ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಸೂಚಿಸಿದ್ದರೂ ಸಹ, ನಗರಸಭೆಯ ಅಧಿಕಾರಿಗಳು ಯಾವುದೇ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲವೆಂದು ಆಪಾದಿಸಿದ್ದಾರೆ.

ದೂರಿಗೆ 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ:-

*[Handwritten signature]*



ದೂರುದಾರರ ದೂರಿನ ಪ್ರಕಾರ ದಿ.25/4/2013ರಂದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ಮನೆ ಮುಂದೆ ನಗರಸಭೆಯ ಗಟಾರದ ಮೇಲೆ ನೀರಿನ ತೊಟ್ಟಿಯನ್ನಿಟ್ಟಿದ್ದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ, ಸದರಿ ನೀರಿನ ತೊಟ್ಟಿಯನ್ನು ತೆರವುಗೊಳಿಸಲಾಗಿ, ಗಟಾರದಲ್ಲಿ ಸರಾಗವಾಗಿ ನೀರು ಹರಿದು ಹೋಗುತ್ತಿದ್ದು, ಯಾವುದೇ ತೊಂದರೆ ಇರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರು 15-20 ವರ್ಷಗಳ ಹಿಂದೆ ಮನೆಯನ್ನು ಕಟ್ಟಿದ್ದು, ಸದರಿ ಮನೆಯ ಪಕ್ಕಕ್ಕೆ ದೂರುದಾರರ ಮನೆಯು ಹೊಂದಿಕೊಂಡಿದ್ದು, ಎರಡೂ ಮನೆಗಳ ಗೋಡೆಗಳು ಸಮಾನಾಂತರವಾಗಿದ್ದು, ನಗರಸಭೆಯವರು ನಿರ್ಮಿಸಿದ ಗಟಾರವು ರಸ್ತೆಯನ್ನು ಬಿಟ್ಟು ರಸ್ತೆಯಿಂದ 4 ಫೂಟ್ ಒಳಗಿದ್ದು, ಸದರಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ಮನೆಯ ಮೆಟ್ಟಿಲುಗಳು ನಗರಸಭೆಯ ಗಟಾರದ ಒಳಗಿದ್ದು, ಆದ್ದರಿಂದ ಸದರಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪರವರು ನಗರಸಭೆಯ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಿಸಿ, ಮನೆ ಮತ್ತು ಮಹಡಿಗಳನ್ನು ಕಟ್ಟಿರುವುದಿಲ್ಲವೆಂಬುದು ಸ್ಥಳ ಪರಿಶೀಲನೆಯಿಂದ ತಿಳಿದು ಬಂದಿದ್ದು, ಸದರಿ ಉಪ್ಪಾರ ಓಣಿಯಲ್ಲಿರತಕ್ಕ ದೂರುದಾರರ ಮನೆ ಮತ್ತು ಅಕ್ಕಪಕ್ಕದ ಇತರ ಮನೆಗಳು ಸಹ ನಗರಸಭೆಯ ಗಟಾರದ ಒಳಗಿದ್ದು, ಆದಾಗ್ಯೂ ಸಹ ಸದರಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ಮನೆಯ ಜಾಗದ ಅಳತೆ ಮಾಡಿಸುವ ಕುರಿತು ಸಿಟಿಎಸ್ ನಂ.1647ರ ಸರ್ವೆ ಮಾಡಿ, ವರದಿ ನೀಡುವಂತೆ ಸಿಟಿ ಸರ್ವೆಯರ್ ರಾಣಿಬೆನ್ನೂರು ರವರಿಗೆ ದಿ.8/3/14 ಮತ್ತು 9/4/14ರಂದು ಪತ್ರ ರವಾನಿಸಿದೆ. ಸದರಿಯವರು ಸರ್ವೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸಿದ್ದಲ್ಲಿ, ಅವರ ವರದಿಯನ್ವಯ ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದಾಗಿ, ದೂರುದಾರರು ದೂರಿನ ಮೇಲೆ ಕ್ರಮ ಕೈಗೊಂಡಿದ್ದು, ದೂರುದಾರರ ದೂರಿನಲ್ಲಿ ಯಾವುದೇ ಹುರುಳಿಲ್ಲ. 2009-10, 2010-11ನೇ ಸಾಲಿನಲ್ಲಿ 13ನೇ ವಾರ್ಡಿನಲ್ಲಿಯ ಕಾಮಗಾರಿಯ ಬಗ್ಗೆ 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಈಗಾಗಲೇ ಸ್ಪಷ್ಟೀಕರಣವನ್ನು ಲೋಕಾಯುಕ್ತಕ್ಕೆ ಸಲ್ಲಿಸಿದ್ದಾರೆ, ಆರೋಗ್ಯ ನಿರೀಕ್ಷಕರು ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ ಬಂದಾಗ ರಸ್ತೆ ಅತಿಕ್ರಮಣ ತೆರವು ಮಾಡಲಾಗುವುದಿಲ್ಲವೆಂದು ದೂರುದಾರರಿಗೆ ಕಿರುಕುಳ ನೀಡಿರುವ ಆಪಾದನೆಯು ಸಹ ಸತ್ಯಕ್ಕೆ ದೂರವಾಗಿರುವುದರಿಂದ, ಇವರನ್ನು ತಿರಸ್ಕರಿಸಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ.

*(Signature)*  
9/6/2014

**2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ:-**

ತಾನು ದಿ.25/6/2012 ರಿಂದ ರಾಣೆಬೆನ್ನೂರು ನಗರಸಭೆಯಲ್ಲಿ ಎಇಇ ಆಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, 2009-10 ಹಾಗೂ 2010-11ನೇ ಸಾಲಿನಲ್ಲಿ ತಾನು ರಾಣೆಬೆನ್ನೂರು ನಗರಸಭೆಯಲ್ಲಿ ಎಇಇ ಆಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿಲ್ಲ. ದೂರುದಾರರು ಕೇವಲ 13ನೇ ವಾರ್ಡಿನ ಕಾಮಗಾರಿಯೆಂದು ತಿಳಿಸಿದ್ದು, ನಿರ್ದಿಷ್ಟವಾಗಿ ಯಾವ ಕಾಮಗಾರಿಯೆಂದು ತಿಳಿಸಿರುವುದಿಲ್ಲ. ತಾನು ಯಾವುದೇ ಭ್ರಷ್ಟಚಾರ ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು, ದೂರಿನಲ್ಲಿ ಮಾಡಿರುವ ಆಪಾದನೆಗಳಲ್ಲಿ ಯಾವುದೇ ಸತ್ಯಾಂಶ ಇರುವುದಿಲ್ಲವೆಂದು, ಕಾರಣ ತನ್ನನ್ನು ಸದರಿ ಪ್ರಕರಣದಿಂದ ಕೈಬಿಡಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ.

1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ಆಕ್ಷೇಪಣೆಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಅಲ್ಲಗಳೆದು, ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ:-

ಗಟಾರದ ಮೇಲೆ ಚಪ್ಪಡಿ ಕಲ್ಲುಗಳನ್ನು ಹಾಕಿ ಸಿಮೆಂಟಿನಿಂದ ಪ್ಯಾಕ್ ಮಾಡಿದ್ದರಿಂದ, ರಸ್ತೆಯಲ್ಲಿ ಬಿದ್ದ ನೀರು ಕಾಲುವೆಗೆ ಹೋಗದೆ ಸೀದಾ ತನ್ನ ಮನೆಯ ಬಾಗಿಲಿಗೆ ಬರುತ್ತಿದ್ದು, ಕಾರಣ ಕಾಲುವೆ ಮೇಲಿನ ಕಲ್ಲನ್ನು ತೆರವು ಮಾಡಿಸಬೇಕೆಂದು ಮತ್ತು ರಸ್ತೆ ಒತ್ತುವರಿ ಮಾಡಿ ಕಟ್ಟಿದ ಮೆಟ್ಟಿಲನ್ನು ತೆರವು ಮಾಡಿಸಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ. ವಾಸ್ತವವಾಗಿ ಮತ್ತು ಸಿಟಿಎಸ್ ನಕ್ಷೆಯ ಪ್ರಕಾರ ತನ್ನ ಗೋಡೆ 5 ಪೂಟ್ ಮುಂದೆ ಇದ್ದು, ಸದರಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ಮನೆಯ ಗೋಡೆ 5 ಪೂಟ್ ಹಿಂದೆ ಇದ್ದು, ಸದರಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ಆಸ್ತಿ ಸಂ.41ಬಿ1 ನಂತರ, 5 ಪೂಟ್ ರಸ್ತೆಯ ನಂತರ, ಕಾಲುವೆ ನಂತರ ರಸ್ತೆ ಬರುತ್ತಿದ್ದು, ರಸ್ತೆ ಕಾಮಗಾರಿಗಾಗಿ 13ನೇ ವಾರ್ಡಿನಲ್ಲಿ 2009-2010-2011ನೇ ಸಾಲಿನಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳು ಟೆಂಡರ್ ಕರೆದು ಕಾಮಗಾರಿ ಮಾಡದೆಯೇ ಬಿಲ್ಲನ್ನು ಪಾಸ್ ಮಾಡಿದ್ದು, ಅಂದರೆ ಅಲ್ಲಿ ಕಾಲುವೆ ಇರದೆ ರಸ್ತೆ ಪೂರ್ತಿ 1666 ಮತ್ತು 1667ರ ಮಾಲೀಕರದಾಗಿದ್ದು, ಆದ್ದರಿಂದ ಸದರಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರರವರು ರಸ್ತೆಯ ಮೇಲೆ ಕಾಂಪೌಂಡ್ ಕಟ್ಟಿದ್ದಾರೆ.

ದೂರಿನ ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ, ಈ ಸಂಸ್ಥೆಯ ಹಾವೇರಿ ಜಿಲ್ಲೆಯ ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕರಿಗೆ (ಇನ್ನು ಮುಂದೆ 'ತನಿಖಾಧಿಕಾರಿಗಳು' ಎಂದು

*Handwritten signature*

ಕರಲ್ಪಡುತ್ತಾರೆ) ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ದೂರಿನ ತನಿಖೆ ಕೈಗೊಂಡು ವರದಿಯಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೇಳಿದ್ದಾರೆ:-

ಶ್ರೀ. ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರು ನಗರಸಭೆಯ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿ ಮಹಡಿ ಕಟ್ಟಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸಿಲ್ಲ. ಆದರೆ, ಅವರ ಮನೆಯ ಮುಂದೆ ಕಾಲುವೆ ಮೇಲಿಟ್ಟಿದ್ದ ನೀರಿನ ತೊಟ್ಟಿಯನ್ನು ಮಾತ್ರ ತೆರವುಗೊಳಿಸಿದ್ದು, ಆದರೆ ಚರಂಡಿಯ ಮೇಲೆ ಹಾಕಿರುವ ಕಲ್ಲನ್ನು ತೆಗೆದಿಲ್ಲ. ಚರಂಡಿಯ ಮೇಲೆ ಕಲ್ಲನ್ನು ಜೋಡಿಸಿದ್ದರಿಂದ, ರಸ್ತೆಯ ಮೇಲೆ ಬಿದ್ದ ನೀರು ಚರಂಡಿಯಲ್ಲಿ ಹೋಗುವುದಿಲ್ಲ ಸಿಟಿಎಸ್ ನಂ.1666, 1667(ಪಿ) ಮನೆಗೆ ನಿರ್ಮಿಸಿಕೊಂಡ ಕಾಂಪೌಂಡ್ ಗೋಡೆಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಅಲ್ಲಿ ಚರಂಡಿ ನಿರ್ಮಾಣ ಮಾಡಿಲ್ಲ. ದೂರುದಾರರು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ಆಕ್ಷೇಪಣೆಗೆ ನೀಡಿದ ಪ್ರತ್ಯುತ್ತರದ ಮಾಹಿತಿ ಸತ್ಯವಾಗಿದೆ ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಗೆ 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಿಂದ ಉತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನೇ ಪುನರುಚ್ಚರಿಸಿ, ತಮ್ಮ ಉತ್ತರದಲ್ಲಿ -

ರಸ್ತೆ ಅತಿಕ್ರಮಣವಾದ ಬಗ್ಗೆ ತಹಶೀಲ್ದಾರ್ ಕಛೇರಿಯಿಂದ ವರದಿ ಬಂದಿದ್ದಲ್ಲಿ, ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಅವಕಾಶವಿದ್ದು, ವರದಿ ಬರುವುದಕ್ಕೂ ಮುನ್ನವೇ ತನಗೆ ರಾಣಿಬೆನ್ನೂರು ನಗರಸಭೆಯಿಂದ ವರ್ಗಾವಣೆಯಾಗಿದೆ, ಅತಿಕ್ರಮಣದ ಬಗ್ಗೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಸದರಿ ರಸ್ತೆಯ ಮತ್ತು ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ಜಾಗದ ಅಳತೆ ಮಾಡಿಕೊಡುವಂತೆ ನಗರ ಭೂಮಾಪನ ವಿಭಾಗದ ತಹಶೀಲ್ದಾರರಿಗೆ ದಿ:8/3/14ರಂದು ಪತ್ರವನ್ನು ಮತ್ತು ದಿ:9/4/14ರಂದು ನೆನಪೋಲಿಯನ್ನು ಬರೆದಿದ್ದು, ಆದ್ದರಿಂದ, ನಗರ ಭೂಮಾಪನ ವಿಭಾಗದ ತಹಶೀಲ್ದಾರರವರು 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಬರೆದ ಪತ್ರ ಹಾಗೂ ನೆನಪೋಲಿಗಳ ಪ್ರಕಾರ ನಗರಸಭೆ ರಸ್ತೆಯ ಹಾಗೂ ಸದರಿ ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ಜಾಗದ ಅಳತೆ ಮಾಡಿ, ವರದಿಯನ್ನು ಆಯುಕ್ತರು, ನಗರಸಭೆ, ರಾಣಿಬೆನ್ನೂರು ರವರಿಗೆ ದಿ:14/7/14ರಂದು ಸಲ್ಲಿಸಲಾಗಿದೆ, ಆ ವರದಿಯಂತೆ ಈ ಮೇಲೆ ಹೇಳಲಾದ ಆಸ್ತಿಗಳ ಮಾಲೀಕರು ನಗರಸಭೆಯ ರಸ್ತೆಗಳನ್ನು ಒತ್ತುವರಿ ಮಾಡಿರುವ ಬಗ್ಗೆ ವರದಿ ನೀಡಿದ್ದಾರೆ. ನಗರಸಭೆಯ ಪೌರಾಯುಕ್ತರಿಂದ ಸಿಟಿ ಸರ್ವೆ ಇಲಾಖೆಯ ವರದಿಯ ಆಧಾರದ ಮೇಲೆ

 5/6

ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ದಿ.22/02/16ರಂದು ಪತ್ರ ಕಳುಹಿಸಿ, ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ಮನೆಯ ಮುಂದೆ ಇರಿಸಲಾಗಿದ್ದ, ನೀರಿನ ಬ್ಯಾರಲ್‌ಗಳನ್ನು ತೆರವುಗೊಳಿಸಲಾಗಿದೆ ಅಲ್ಲದೇ, ಸದರಿಯವರ ಮನೆಗಳು ಹಳೆಯ ಊರಿನಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅಲ್ಲಿ ಈ ಹಿಂದೆ ಕಟ್ಟಲಾಗಿರುವ ಮನೆಗಳಿಗೆ ಯಾವುದೇ ರೀತಿಯ ಸೆಟ್‌ಬ್ಯಾಕ್ ವ್ಯವಸ್ಥೆಗಳನ್ನು ಬಿಟ್ಟಿಲ್ಲ. ಆ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಒತ್ತುವರಿಗಳು ಕಂಡು ಬಂದಿಲ್ಲ. ದೂರುದಾರರ ಮನೆ ಮತ್ತು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಮನೆ ಅಕ್ಕಪಕ್ಕದಲ್ಲಿದ್ದು, ಸದರಿಯವರ ಮನೆ ಮುಂದೆ ನಗರಸಭೆ ವತಿಯಿಂದ ಚರಂಡಿ ನಿರ್ಮಿಸಲಾಗಿದ್ದು, ಆ ನಂತರ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ ನಿರ್ಮಿಸಲಾಗಿದೆ. ದೂರುದಾರರು ಮತ್ತು ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ನಡುವೆ ಇರುವ ವೈಮನಸ್ಸಿನಿಂದ ಈ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದಾರೆ.

### 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಉತ್ತರದಲ್ಲಿ:-

ತನಗೆ ದಿ:19/7/14ರ ಅಧಿಸೂಚನೆಯಂತೆ ವರ್ಗಾವಣೆಯಾದ ಪ್ರಯುಕ್ತ ದಿ:28/7/14ರಂದು ಬಿಡುಗಡೆಯಾಗಿ ದಿ:30/3/15ರ ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆಯಂತೆ ಹರಿಹರ ನಗರಸಭೆಗೆ ದಿ:1/4/15ರಂದು ಹಾಜರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವುದಾಗಿ, ಆದ್ದರಿಂದ ದಿ:28/7/14ರ ನಂತರ ನಡೆದ ಯಾವುದೇ ಬೆಳವಣಿಗೆಗಳ ಕುರಿತು ತನಗೆ ಮಾಹಿತಿ ಇರುವುದಿಲ್ಲವೆಂದು ಹೇಳಿರುತ್ತಾರೆ. ತಮ್ಮ ಉತ್ತರದ ಜೊತೆಗೆ ಸದರಿ ಅಧಿಸೂಚನೆ, ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರಗಳ ಪ್ರತಿಗಳನ್ನು ಮತ್ತು ಪ್ರಭಾರ ವರ್ಗಾವಣೆಯ ಪ್ರಮಾಣ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

ವರದಿಗೆ ದೂರುದಾರರಿಗಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ-

ರಾಣಿಬೆನ್ನೂರು ನಗರಸಭೆಯ ಪೌರಾಯುಕ್ತರು ವರದಿ ಪ್ರಕಾರ ಫೋಟೋದಲ್ಲಿರುವ ಸ್ಟೇರ್ ಕೇಸ್ ಸಿಟಿಎಸ್ ಸರ್ವೆ ನಂ.1647ಬಿ ಹಕ್ಕನ್ನು ಬಿಟ್ಟು, ರಸ್ತೆಯ ಹದ್ದು 26 ಅಡಿ 6 ಇಂಚಿನಲ್ಲಿದೆ. ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ, ಶ್ರೀ.ಸಂತೋಷ್ ಬಿನ್ ಮಾರುತಪ್ಪ ಕುಂಕುಮಗಾರ, ಶ್ರೀ.ಬಸವರಾಜ್ ಬಿನ್ ವೀರಪ್ಪ ಕುಂಕುಮಗಾರ ರವರ ತಮ್ಮ ಶ್ರೀ.ಮಂಜುನಾಥ ವೀರಪ್ಪ ಕುಂಕುಮಗಾರ ರವರು ಕೂಡಿ ಮೋಸ ಮಾಡಿ, ಒತ್ತುವರಿ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ, ತಾನು ಊರಿನಲ್ಲಿ ಇಲ್ಲದ ಸಂದರ್ಭದಲ್ಲಿ ತಮ್ಮ ಆಸ್ತಿಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿರುವುದಾಗಿ, ಅದೇ ರೀತಿ ರಸ್ತೆಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿ ಸ್ಟೇರ್ ಕೇಸನ್ನು ಕಟ್ಟಿದ್ದಾರೆ.

*Handwritten signature*

ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ: ಶ್ರೀ.ಹನುಮಂತಪ್ಪ ಕುಂಕುಮಗಾರ ಹಾಗೂ ಇತರರು ನಗರಸಭೆಯ ರಸ್ತೆಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿ, ಮನೆ ಕಟ್ಟಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಈ ರೀತಿ ಒತ್ತುವರಿ ಮಾಡಿ, ಮೆಟ್ಟಿಲುಗಳು ಮತ್ತು ಮನೆಯನ್ನು ಕಟ್ಟಿರುವ ವಿಚಾರ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಿಗೆ ಹಲವಾರು ಬಾರಿ ದೂರು ಸಲ್ಲಿಸಿದ್ದರೂ ಸಹ ರಸ್ತೆ ಒತ್ತುವರಿದಾರರ ವಿರುದ್ಧ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ಸಂಗತಿಗಳನ್ನು ಮತ್ತು 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಿರುವ ಉತ್ತರಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಆದುದರಿಂದ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ (3)(1)ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆಯೆಸಗಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುವುದು ಕಂಡುಬರುವುದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3)ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ



ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -1 ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

5. The said Article of Charge was served on DGO-1 and 2 on 21/12/2016 and 04/01/2017 respectively. DGOs appeared and their First Oral Statement was recorded. DGOs pleaded not guilty and claimed to be tried.
6. In order to substantiate and prove the article of charges framed against DGO-1 and 2, disciplinary authority has examined PW-1, complainant and PW-2, Deputy Superintendent of Police, Karnataka Lokayukta, Haveri (I.O.) and also related documents produced by complainant PW-1 were got marked as **EX.P-1 to 25** and I.O. report was got marked as **EX.P-26**. After closure of evidence on behalf of disciplinary authority, Second Oral Statement of DGOs was recorded on 28/10/2021.
7. Heard the arguments of both sides. Following points arise for my consideration;
  - 1) Whether the Charge leveled against DGO (1) Smt. B. M. Ashwini, the then Commissioner, CMC, Ranebennur and (2) Sri Patil the then Assistant Executive Engineer, City Municipal Council, Ranebennur. is proved by the Disciplinary Authority?

*Handwritten signature and initials*

8. My answer to the above point is in the 'Negative' for the following:

**REASONS**

9. In order to prove the charge, the presenting officer has got examined PW-1 and 2 and marked **Exhibit P-1 to 26**.
10. PW-1 has stated in his evidence that, he was complaining before the CMC, Ranebennur since 30/11/2013, regarding construction of house and staircase by encroaching the road and the officials of CMC, Ranebennur visited the spot on 19/02/2014 and Hon'ble Upalokayukta visited the disputed road and thereafter on 10/03/2014 a complaint before the Lokayukta is lodged by complainant.
11. In the cross examination of PW-1, it is elicited that, the house of Sri Hanumanthappa Kumkumgara was existing immediately next to his house since 30 years on the western-side. He also admits that, on 08/03/2014 DGO-1 has addressed a letter to Survey Department to measure the area encroached by Sri Hanumanthappa Kumkumgara and further stated that, he is not aware about removal of drums placed by Sri Hanumanthappa Kumkumgara in-front of his house causing obstruction for the use of the said public road. He further admits that, CMC had issued notice before visiting the spot on 02/12/2013 and 16/12/2013 to Sri Hanumanthappa Kumkumgara and himself.

  
S/O.

12. He further, admits that, the report of City Surveyor discloses that, no encroachment was made by Sri Hanumanthappa Kumkumgara and avoids to answer the suggestions putforth by the defense counsel that, the house belonging to complainant and his neighbour Sri Hanumanthappa Kumkumgara were measured and in the Survey report, there was mention about encroachment of road made by complainant PW-1 also. Further he admits that, he has not filed any civil suit against DGO-1 or CMC, Ranebennur and challenged the encroachment made. Cross examination conducted by counsel for DGO -2 also reveals that, there is a road existing with the width of 5 feet in-front of house of PW-1 and the drainage/gutter flows along the house of one Sri Pakkirappa situated on the Eastern-side of houses of Sri Hanumanthappa Kumkumgara and PW-1.
13. It is relevant to note that, PW-1 has not stated anything about the alleged irregularities or illegalities committed by DGO-2 in his chief examination, nor with regard to dereliction of duty alleged to have been committed by DGO-1. It is convincingly seen from the cross examination of PW-1 and records that, CMC authorities of Ranebennur visited the spot on 19/02/2014. It is also relevant to note that, immediately after conducting spot inspection on 19/02/2014 by the officials of CMC on 25/04/2014 DGO-1 and the authorities of CMC, after giving adequate notice to PW-1, his neighbour Sri Hanumanthappa Kumkumgara and other neighbours removed the barrels placed by Sri

*Handwritten signature*  
16



Hanumanthappa Kumkumgara which was causing obstruction for free use of the road.

14. It is also evidenced that, after removal of obstruction of the road on 25/04/2014, for taking action for removal of the illegal construction of staircase, DGO-1 as a responsible officer has immediately addressed letter to Revenue Authorities to conduct survey of the alleged encroached area by Sri Hanumanthappa Kumkumgara and PW-1, letter was addressed to the Tahasildar and the City Survey Department, on 08/03/2014 and also reminder dated 09/04/2014 was sent which are marked as **Exhibit D-6**. In the said letter, the survey officer was requested to measure the disputed CTS No.1645-1647 situated in Uppara oni of Ranebennur town and to report. **Exhibit D-7** is a letter addressed to Tahasildar, Ranebennur with a request to direct the City Surveyor to measure the disputed encroachment. Copy of the notice issued to Sri Hanumanthappa Kumkumgara and PW-1 and others with regard to removal of the staircase are marked at **Exhibit D-8 to 10**.
15. These records clearly disclose that, DGO-1, who was then working as Commissioner, CMC, Ranebennur, in the first part has issued directions to conduct spot inspection on 19/02/2014 and after the visit of Hon'ble Upalokayukta on 19/02/2014 adequate notices were issued to the concerned parties and on 30/05/2014 encroachment of the road

*[Handwritten signature]*  
slb.

situated in-front of complainant's house was removed. In respect of removal of staircase constructed on public road, DGO-1, (DW-1) has addressed a letter to Tahasildar and City Survey Department to conduct the measurement of the disputed road and the encroachment if any made and to report along with sketch map. The said letters are marked as Exhibit D-6 and 7 respectively.

16. Further, it is seen that, the report of measurement and Survey was not received until she was transferred from CMC, Ranebennur on 18/07/2014 and the report was received on 17/02/2016 almost 1 ½ years after the transfer of DGO-1. On 17/02/2016, the successor of DGO-1 in office of CMC, Ranebennur was to take action and her successor in office of CMC has written a letter on 20/03/2016 to ARE-8 that, there was no encroachment made by the neighbour of the complainant. It is also seen from the letter dated 22/02/2016 addressed by subsequent Commissioner, CMC, Ravindra Mallapur who succeeded the office of DGO-1 after her transfer on 18/07/2014, in which he has clearly mentioned that, no encroachment was seen as alleged by the complainant and the houses of the complainant and Sri Hanumanthappa Kumkumgara were situated side by side and drainage was constructed in-front of their houses and subsequently concrete road was formed.
17. Presenting officer has examined investigating officer, PW-2 Deputy Superintendent of Police, Karnataka Lokayukta,

*Handwritten signature*  
8/6

Haveri. He has stated that, he had personally visited the road in question and found that, staircase was constructed by Sri Hanumanthappa Kumkumgara by encroaching the road and in between the house of complainant and Sri Hanumanthappa Kumkumgara, no encroachment was seen.

18. It is relevant to note that, I.O. has inspected the disputed place and submitted report marked at **Exhibit P-26**, in which it is seen that, no encroachment was seen by him on the road made by the Sri Hanumanthappa Kumkumgara. But, it is stated in the report that, the staircase was constructed by encroaching the road by Sri Hanumanthappa Kumkumgara.
19. From the evidence of PW-1 and facts elicited in his cross examination and from the relevant documents produced by PW-1 and PW-2 it is made clear that, DGO-1 during the tenure of her office from 2013 till she was transferred on 18/07/2014, she has deputed one Gowade, Sanitary Inspector to inspect the place and accordingly he has conducted inspection on 19/02/2014 and in-consequence of same, she had conducted spot inspection again by giving adequate notices to the concerned including PW-1 and his neighbours and removed the obstruction/encroachment made by Sri Hanumanthappa Kumkumgara, neighbours of PW-1 by placing water barrel on the road.
20. With regard to removal of staircase, DGO-1, knowing her limits and powers as a Commissioner of CMC, has

*[Handwritten signature]*  
18/07/2014

addressed letters to Tahasildar and City Survey Department to measure the encroachment on the road and to submit report along with map. Before the receipt of report from survey department, she was transferred on 18/07/2014 and subsequent action to remove the staircase constructed by Sri Hanumanthappa Kumkumgara was to be carried out by the subsequent CMC, Commissioner and survey department in the presence of officials of CMC, Ranebennur, as DGO-1 was relieved from her office.

21. A close perusal of the allegations made in the complaint lodged by PW-1, it does not make any distinct or specific allegation of actual encroachment made by neighbour Sri Hanumanthappa Kumkumgara by raising construction. Allegations are only made with regard to placing of water drums on road etc., and random allegations of raising construction in the form of staircase without specifying measurements.
22. After close consideration of facts, evidence of PW-1 and PW-2 and documents it is crystallized that, DGO-1 has executed her part of duty responding to the complaint of PW-1 and removed the obstructions on the road caused by placing of water barrels by Sri Hanumanthappa Kumkumgara. The staircase alleged to have been constructed by making encroachment could not be removed by DGO-1 unless the encroachment was measured by survey authorities and measurement report from City Survey Department was

*Handwritten signature*  
5/6

received. She was relieved from the office before receipt of measurement report and her successor in office of CMC, Ranebennur has got it removed.

23. Under the circumstances, it can be held that, DGO-1 has not committed any dereliction of duty in not removing the staircase alleged to have been illegally constructed by making encroachment on road by Sri Hanumanthappa Kumkumgara and as Commissioner, CMC she has removed the temporary obstructions caused by said Sri Hanumanthappa Kumkumgara by placing barrels on the public road.
24. Further, no importance can be attached to the evidence of PW-2 though he was not cross examined by DGO's advocate because his report does not have any relevancy about removal of encroachment of staircase. Whereas, his report at Exhibit P-26 discloses that, temporary obstructions made by Sri Hanumanthappa Kumkumgara were removed by CMC.
25. In respect of DGO-2 specific article of charges leveled against him was on the basis of the allegations made in complaint Exhibit P-1 to 3 that, the CMC Ranebennur had called for tender pertaining to the year 2009-10 and 2010-11 to construct the road, remove the encroachments restricting to ward no.13 and in-complete water flow channel was built in the middle of the concrete road, half portion and remaining half portion was not constructed and

 8/6/20

without completing the work bill had been paid to the contractors.

26. Restricting to this, except the allegations made in Exhibit P-1 to 3 no supporting records are produced by disciplinary authority. Even PW-1 who has deposed before the enquiry authority about the encroachment of the road by his neighbour and obstructions caused to him, he has not whispered about precise dereliction of duty alleged to have been committed by DGO-2.
27. PW-1 has stated in his examination in chief that, the said water channel on the road was not completed though tenders were called to repair the said drainage/gutter/water channel for free flow of water released from the bathrooms of the houses of the public. In support of this no records are produced by the complainant. Even the evidence of PW-2, I.O. does not disclose anything about the incomplete construction of drainage/water channel/gutter on the disputed road. On the contrary PW-2 has stated that, water was flowing in the gutter and there was no obstruction. The gutter is covered with stone slabs and hence, the possibility of flowing of water on the cement road reaching the gutter and its further flow is not possible and the said inspection was conducted in the presence of one Gowade, Sanitary Inspector/Engineer of CMC.
28. In order to prove the specific allegations of sub-standard/in complete work in ward No.13 leading to misconduct

*Handwritten signature*  
6/16

- committed by DGO-2, presenting officer has not made any effort to produce any records.
29. Mere bare allegations made in Form No.1 marked at Exhibit P-1 and detailed complaint marked at Exhibit P-3 that tenders were called in the year 2009-10 by CMC, Ranebennur for removal of encroachment of the roads in ward no.13 and no work has been executed in this regard itself is not enough to hold that, DGO-2 has committed dereliction of duty.
30. So, it can be said without any reservation in the mind that, the charges leveled are not established against DGO-2 with the available evidence of PW-1 and even I.O. report in Exhibit P-26 which does not whisper anything about misconduct committed by DGO-2.
31. A close reading of allegations of the complaint would reveal two grievances (1) obstructions on road in-front of the house of complainant's neighbour Sri Hanumanthappa Kumkumgara by placing materials. (2) The said neighbours raised construction by putting up staircase by making encroachments. It is sufficiently made clear from the evidence from the cross examination of PW-1 and more particularly PW-2, I.O. that, there was no encroachment and further DGO-1 being Commissioner, CMC, Rannebennur, by understanding her limited power provided under Karnataka Municipalities Act, she has rightly addressed a letter to Tahasildar and City Survey authorities to conduct

*Handwritten signature*  
stb.

measurements of the alleged area covered in CTS No.1647 on 08/03/2014 and also on reminder on 09/04/2014 and the report was awaited. Before the report could come from the said Surveyor DGO-1 was transferred on 18/07/2014.

32. In view of the elaborate discussion made above, this enquiry authority is constrained to hold that, the charge framed against DGO-1 and 2 are not established. In the result above point is answered in the '**Negative**' and I proceed to record the following;

### **FINDINGS**

The Disciplinary Authority has not proved the charges leveled against the Delinquent Government Officials (1) Smt. B. M. Ashwini, the then Commissioner, CMC, Ranebennu and (2) Sri Patil, the then Assistant Executive Engineer, City Municipal Council, Ranebennur.

Submitted to His Lordship Hon'ble Upalokayukta-1 for further action in the matter.

**(RAJASHEKAR.V.PATIL)**  
Additional Registrar Enquiries-8  
Karnataka Lokayukta, Bengaluru.

*Handwritten signature and date: 16/11/16*



## ANNEXURES

### 1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

|     |                                                                               |
|-----|-------------------------------------------------------------------------------|
| PW1 | Sri Kotreshappa Mylarappa Boosappanavar,<br>Ranebennur Taluk, Haveri District |
| PW2 | Deputy Superintendent of Police, Karnataka<br>Lokayukta, Haveri               |

### LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

|        |                                                                                                       |
|--------|-------------------------------------------------------------------------------------------------------|
| Ex.P1  | FORM NO.I (Complaint)                                                                                 |
| Ex.P2  | FORM NO.II (Complainant's Affidavit)                                                                  |
| Ex.P3  | Letter dated 04/03/2014 of complainant addressed<br>to Hon'ble Upalokayukta                           |
| Ex.P4  | Xerox copy of News paper cutting                                                                      |
| Ex.P5  | Xerox copy of letter of complainant addressed to<br>Commissioner, CMC, Ranebennur                     |
| Ex.P6  | Letter dated 07/01/2014 of Commissioner,<br>CMC, Ranebennur addressed to complainant                  |
| Ex.P7  | Xerox copy of map                                                                                     |
| Ex.P8  | Xerox copy of letter of complainant addressed to<br>Commissioner, CMC, Ranebennur                     |
| Ex.P9  | Xerox copy of letter dated 30/11/2013 of<br>complainant addressed to Commissioner, CMC,<br>Ranebennur |
| Ex.P10 | Xerox copy of letter of complainant addressed to<br>Deputy Commissioner, Haveri District              |
| Ex.P11 | Xerox copy of order of Project Director                                                               |
| Ex.P12 | Xerox copy of letter of complainant addressed to<br>Deputy Commissioner, Haveri District              |
| Ex.P13 | Xerox copy of letter dated 12/11/2013 of<br>Deputy Commissioner, Haveri District                      |

*Handwritten signature*  
8/6-

|                        |                                                                                                               |
|------------------------|---------------------------------------------------------------------------------------------------------------|
|                        | addressed to Commissioner, CMC, Ranebennur                                                                    |
| Ex.P14                 | Xerox copy of letter of complainant addressed to Public Information Officer, CMC, Rannbennur                  |
| Ex.P15                 | Xerox copy of letter dated 05/08/2013 of Public Information Officer, CMC, Rannbennur addressed to complainant |
| Ex.P16                 | Xerox copy of letter dated 11/07/2013 of complainant addressed to Commissioner, CMC, Ranebennur               |
| Ex.P17                 | Xerox copy of letter dated 18/12/2013 of complainant addressed to Dy.S.P., Karnataka Lokayukta, Haveri        |
| Ex.P18                 | Xerox copy of letter dated 21/01/2014 of complainant addressed to Dy.S.P., Karnataka Lokayukta, Haveri        |
| Ex.P19<br>to<br>Ex.P22 | Photographs of spot inspection of Dy.S.P., Karnataka Lokayukta, Haveri                                        |
| Ex.P23                 | Comments dated 17/06/2015 submitted by DGO-1 to ARLO-1                                                        |
| Ex.P24                 | Comments dated 15/06/2015 submitted by DGO-2 to ARLO-1                                                        |
| Ex.P25                 | Rejoinder of complainant dated 16/04/2016                                                                     |
| Ex.P26                 | Report dated 19/03/2015 of Dy.S.P., Karnataka Lokayukta, Haveri                                               |

**2. LIST OF WITNESSES EXAMINED ON BEHALF OF DELINQUENT GOVERNMENT OFFICIAL:**

|     |                                                                      |
|-----|----------------------------------------------------------------------|
| DW1 | Smt. B. M. Ashwini, Then Commissioner, Urban Development, Department |
|-----|----------------------------------------------------------------------|

**4. LIST OF DOCUMENTS MARKED ON BEHALF OF  
DELINQUENT GOVERNMENT OFFICIAL:**

|        |                                                                                                                          |
|--------|--------------------------------------------------------------------------------------------------------------------------|
| Ex.D1  | Letter dated 24/11/2021 of Commissioner, CMC, Ranebennur addressed to DGO-1                                              |
| Ex.D2  | Letter dated 17/11/2021 of DGO-1 addressed to Commissioner, CMC, Ranebennur                                              |
| Ex.D3  | Letter dated 22/02/2016 of Commissioner, CMC, Ranebennur addressed to ARLO-1                                             |
| Ex.D4  | Xerox copy of the map dated 17/02/2016 produced by City Surveyor, Ranebennur                                             |
| Ex.D5  | Xerox copy of the letter dated 17/02/2016 of Commissioner, CMC, Ranebennur addressed to Tahasildar, Ranebennur           |
| Ex.D6  | Xerox copy of the letter dated 09/04/2014 of Commissioner, CMC, Ranebennur addressed to Tahasildar, Ranebennur           |
| Ex.D7  | Xerox copy of the letter dated 08/03/2014 of Commissioner, CMC, Ranebennur addressed to Tahasildar, Ranebennur           |
| Ex.D8  | Xerox copy of notice dated 23/11/2013 of Commissioner, CMC, Ranebennur addressed to Sri Hanumanthappa Kumkumgara         |
| Ex.D9  | Xerox copy of notice dated 02/12/2013 of Commissioner, CMC, Ranebennur addressed to Smt. Savithravva Veereppa Kumkumgara |
| Ex.D10 | Xerox copy of notice dated 16/12/2013 of Commissioner, CMC, Ranebennur addressed to Smt. Savithravva Veereppa Kumkumgara |

*Rajashekar V. Patil*  
(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bengaluru.

